

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'C' : NEW DELHI)**

(Through Video Conferencing)

**BEFORE SHRI N.K.BILLAIYA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 148/Del./2013, A.Y. : 2006-07

M/s. Genpact India Delhi Information Technology park, Shastri Park, New Delhi-110053 (PAN : AAACG9163H)	vs.	DCIT, Circle-12(1) New Delhi
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ITA No. 253/Del./2013, A.Y. : 2006-07

ITA No. 3988/Del./2014, A.Y. : 2007-08

ACIT Circle -12(1) New Delhi	Vs.	M/s. Genpact India (Formerly known as GE Capital International Services), DLF City, Phase-V, Sector-53 Gurgaon (PAN : AAACG9163H)
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ITA No. 3697/Del./2014, A.Y. : 2007-08

ITA No. 3698/Del./2014, A.Y. : 2008-09

M/s. Genpact India (Formerly known as GE Capital International Services), Genpact Tower, Sector Road Sector 53, Phase V Gurgaon (PAN : AAACG9163H)	vs.	ACIT, Circle-12(1) New Delhi
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(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Sh. Tarandip Singh, Adv.
Sh. Pulkit Verma, Adv.
REVENUE BY : Ms. Sunita Singh, CIT(DR)

Date of Hearing : 01.09.2021
Date of Order : 01.09.2021

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, M/s. Genpact India, (hereinafter referred to as 'the assessee') by filing the present appeal sought to set aside the impugned order dated 18.10.2012, 16.04.2014 & 30.04.2014 respectively passed by the Commissioner of Income-tax (Appeals)-VIII, New Delhi & CIT(A)-X, New Delhi qua the assessment year 2006-07, 2007-08 & 2008-09 respectively.

Appellant, Additional Commissioner of Income Tax, Circle 12(1), New Delhi (hereinafter referred to as 'the revenue') by filing the present appeal sought to set aside the impugned order dated 18.10.2012 & 16.04.2014 respectively passed by the Commissioner of Income Tax (Appeals)-VIII, New Delhi qua the assessment year 2006-07 & 2007-08 respectively.

2. The Ld. Counsel for the assessee filed an application seeking withdrawal of the appeals on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad se Vishwas

Scheme, 2020” and has filed necessary Form 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeals are hereby dismissed with liberty to get it restored by the assessee in case dispute is not finally settled as per scheme. The Revenue has also no objection with regard to the aforesaid caveat. Consequently, the present appeals are dismissed having been become infructuous.

Order pronounced in open court on this 1st day of September, 2021 after conclusion of virtual hearing.

**Sd/-
(N.K.BILLAIYA)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

Dated the 1st day of September, 2021

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- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-VIII, New Delhi.
- 5.CIT(A)-X, New Delhi
- 6.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI**